

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. IA 509/2021 IA 458/2020 IA 434/2020 IA (Dis.)/3/2024
in C.P. (IB)/10(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024

NAME OF THE PARTIES:- **Brijendra Kumar Mishra**
 IN THE MATTER OF
 Dena Bnak
 V/s
 Shalibhadra Cottrade Pvt Ltd

Section: Sec 54(1) Sec 60(5) Sec 43(1) r/w Sec 44 (1), Sec 66(1) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 509 of 2021

Present:- Counsel, Manoj Kumar Mishra appeared for the Applicant/Liquidator.
 Counsel, Sanika Athalye appeared for the Respondent no. 1 through VC.

None present on behalf of Respondent nos. 2 to 4 nor any reply has been filed despite the last opportunity being granted vide order dated 24.11.2023, therefore, the right to file reply on behalf of the **Respondent nos. 2 to 4** stands forfeited. Pleadings in the present Application are now complete. List this matter for the final hearing on **14.08.2024**.

IA 458 of 2020

Present:- Counsel, Manoj Kumar Mishra appeared for the Applicant/Liquidator.

Perusal of the record reveals that notice issued to Respondent nos. 1 and 2 has been duly served as can be manifested from the track consignment report. Despite court notice, none has come present on behalf of the said Respondents, therefore, **Respondents nos. 1 and 2** are proceeded *ex-parte*. List this matter for the final hearing on **14.08.2024**.

IA 434 of 2020

Present:- Counsel, Manoj Kumar Mishra appeared for the Applicant/Liquidator.

It has been pointed out that Respondents have not been appearing in this case though they have been duly served. Further reply on behalf of the Respondent No. 1 has been filed. In view of this, the right to file reply on behalf of the rest of the Respondents is forfeited. List this matter for the final hearing on **14.08.2024**.

IA (Dis.) 3 of 2024

Present:- Counsel, Manoj Kumar Mishra appeared for the Applicant/Liquidator.

This present Application is filed by the Liquidator for dissolution of the Corporate Debtor Company. List this matter on **14.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)